

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

No. 3293 - 3304] [Tuesday, November 23, 2021/ Agrahayana 02, 1943 (Saka)

No. 3293

Committee Branch-I

AMENDMENTS IN THE FIFTH SCHEDULE TO THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA

In pursuance of the proviso to sub-rule (2) of rule 331C of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition), the Speaker, Lok Sabha in consultation with the Chairman, Rajya Sabha has made the following amendments to the Fifth Schedule:-

FIFTH SCHEDULE (See Rule 331 C)

Sl. No.	Name of the Committee (Existing)	Name of the Committee (As Revised)	Ministries/Departments (Existing)	Ministries/Departments (As Revised)
Part I				
4.	Committee on Industry	<i>No change</i>	(1) Heavy Industries and Public Enterprises (2). Micro, Small and Medium Enterprises	(1) Heavy Industries (2) Micro, Small and Medium Enterprises
6.	Committee on Transport, Tourism and Culture	<i>No change</i>	(1) Civil Aviation (2) Road Transport and Highways (3) Shipping (4) Culture (5) Tourism	(1) Civil Aviation (2) Road Transport and Highways (3) Ports, Shipping and Waterways (4) Culture (5) Tourism
7.	Committee on Health and Family Welfare	<i>No change</i>	(1) Health and Family Welfare (2) Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH)	(1) Health and Family Welfare (2) Ayush

Part II

9.	Committee on Agriculture	Committee on Agriculture, Animal Husbandry and Food Processing	(1) Agriculture and Farmers Welfare (2) Food Processing Industries (3) Fisheries, Animal Husbandry and Dairying	(1) Agriculture and Farmers Welfare (2) Fisheries, Animal Husbandry and Dairying (3) Food Processing Industries (4) Cooperation
10.	Committee on Information Technology	Committee on Communications and Information Technology	(1) Communications (2) Electronics and Information Technology (3) Information and Broadcasting	<i>No change</i>
16.	Committee on Labour	Committee on Labour, Textiles and Skill Development	(1) Labour and Employment (2) Textiles (3) Skill Development and Entrepreneurship	<i>No change</i>
19.	Committee on Urban Development	Committee on Housing and Urban Affairs	Housing and Urban Affairs	<i>No change</i>
22.	Committee on Rural Development	Committee on Rural Development and Panchayati Raj	(1) Rural Development (2) Panchayati Raj	<i>No change</i>
23.	Committee on Coal and Steel	Committee on Coal, Mines and Steel	(1) Coal (2) Mines (3) Steel	<i>No change</i>

No. 3294

Table Office

Time for giving notices under Rule 377 for the week commencing Monday, 29 November, 2021

Members are informed that notices for raising matters under Rule 377 for the week commencing **Monday, 29 November 2021** shall be entertained from 1000 hrs. on **Wednesday, 24 November, 2021**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 24 November, 2021** shall be deemed to have been received at the same point of time and these shall be balloted to determine the *inter-se priority* of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member shall not raise more than one issue in a single notice. In this connection, attention is invited to Rule 377A (iv).

Members are requested to give a suitable subject/heading to the matters to be raised under Rule 377.

Members are further requested to give the text of the matter alongwith the notice.

Notice which does not contain text shall not be included in the ballot.

Special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall *inter alia* satisfy the following conditions :-

377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online;**
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) Notices of Urgent Public Importance under Calling Attention (Rule 197) may be entertained before three clear working days from commencement of the session, i.e. from 24.11.2021.

Kind cooperation of Hon'ble members is solicited.

Process to submit notice and procedure for raising matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of Urgent Public Importance during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1000 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
 - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** may be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours and 1800 hours. Members who desire to raise matters of urgent public importance during Zero Hour on 29.11.2021 may submit their notices on 26.11.2021, i.e. Friday between 1000 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

No. 3297

Table Office

Display of result of ballot regarding matters of urgent public importance raised after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1000 hours and 1800 hours for the day shall be balloted in the Parliamentary Notice Office after 1800 hours. The copies of the result of ballot shall immediately, thereafter, be displayed in P.N.O., Table Office and under rolling 'updates' on Parliament website for the information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours of the day on which matters are supposed to be raised in the House, for the information of Members.

No 3298

Table Office (B)

Recording of votes during Division

Divisions, as and when required, will be held under Rule 367AA by distribution of slips.

Division slips will be provided to those members who are seated in Lok Sabha Chamber and its Galleries **only**.

Members will be supplied at their seats with 'Ayes'/'Noes' printed slips for recording their votes. 'Ayes' slips are printed on one side in green and 'Noes' on its reverse in red, both in English and Hindi language.

On the slips, members may kindly record votes of their choice by signing and writing legibly their names, Division Numbers and date.

Members who desire to record 'Abstention' may ask for the 'Abstention' slips.

Immediately after recording one's vote, each member should pass on the slip to the Division Official who will come to their seat to collect the same for handing over to the Officers at the Table. Members are requested to fill in only one slip for each Division.

Members are also requested not to leave their seats till the slips are collected by the Division Officials.

No. 3299

Table Office (B)

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to ‘Salary and daily allowances’ provides as follows: -

“3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

XXX

XXX

XXX

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.

2. As per practice, for the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the **Inner Lobby of Lok Sabha** for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

4. Members may use their personal pens for signatures. Members are also requested to maintain social distancing while signing the register.

Kind cooperation of Members is solicited.

No. 3300**Question Branch****RESULT OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 20th November, 2021 for the sittings of Lok Sabha to be held on 02.12.2021 and 03.12.2021 were held in the presence of **SHRI PAWAN KUMAR, JOINT SECRETARY** and **SHRI LALKITHANG**, Director Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1237 and 1176 notices were received and 294 and 278 Members participated in the ballots for 02.12.2021 and 03.12.2021 respectively.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

No. 3301**Question Branch****RESULT OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 22nd November, 2021 for the sittings of Lok Sabha to be held on 06.12.2021 and 07.12.2021 were held in the presence of **SHRI PRATAP CHANDRA SARANGI,MP** and **SHRI LALKITHANG**, Director Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1309 and 1201 notices were received and 316 and 295 Members participated in the ballots for 06.12.2021 and 07.12.2021 respectively.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

No. 3302

Question Branch

**RESULT OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 23rd November, 2021 for the sittings of Lok Sabha to be held on 08.12.2021 and 09.12.2021 were held in the presence of **SHRI SAUMITRA KHAN, MP** and **SHRI JAGANNATH SARKAR, MP** and **SHRI P.C. CHOULDA**, Director, Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1273 and 1140 notices were received and 314 and 282 Members participated in the ballots for 08.12.2021 and 09.12.2021 respectively.

2. The result of the ballots has been uploaded on the Homepage *viz.* loksabha.nic.in.

No. 3303

GENERAL WORKS BRANCH

**BIRTH ANNIVERSARY OF SHRI RABI RAY, FORMER SPEAKER,
LOK SABHA**

On the occasion of the birth anniversary of **Shri Rabi Ray, former Speaker, Lok Sabha**, a function to pay floral tribute to him will be held on **Friday, the 26th November, 2021** at **1000 hours** in the **Waiting Hall No. 1, near Publication Counter, Parliament House**. Dignitaries, Members of Parliament and invitees will pay floral tributes on the occasion.

Members are cordially invited to join.

**Government Business expected to be taken up during the Seventh Session
of Seventeenth Lok Sabha, 2021**

The Government have sent the following Tentative List of Government Legislative and Financial Business expected to be taken up during the Seventh Session of Seventeenth Lok Sabha:-

I – LEGISLATIVE BUSINESS

‘A’ Bills introduced in Lok Sabha, referred to Standing Committees and their Reports presented (3)

S. No.	Title of the Bill	Present stage	Motions proposed to be moved
1	2	3	4
1.	The Assisted Reproductive Technology Regulation Bill, 2020	Introduced in Lok Sabha on 14 September, 2020. The report of the Standing Committee on Health and Family Welfare was laid on the Table of Lok Sabha on 19 March, 2021.	Consideration and passing.
2.	The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021	Introduced in Lok Sabha on 15 March, 2021. The report of the Standing Committee on Chemical Fertilizer was presented in Lok Sabha on 4 August, 2021.	Consideration and passing.
3.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019.	Introduced in Lok Sabha on 11 December, 2019. The report of the Standing Committee on Social Justice and Empowerment was presented in Lok Sabha on 29 January, 2021.	Consideration and passing.

‘B’ New Bills (26)

S. No.	Title of the Bill	Purport	Motions proposed to be moved
1.	The Narcotic Drugs and Psychotic Substances (Amendment) Bill, 2021 (To replace ordinance)	To amend the Narcotic Drugs and Psychotropic Substances Act, 1985.	Introduction, consideration and passing.
2.	The Central Vigilance Commission (Amendment) Bill, 2021 (To replace ordinance)	To amend the Central Vigilance Commission Act, 2003.	Introduction, consideration and passing.
3.	The Delhi Special Police Establishment (Amendment) Bill, 2021 (To replace ordinance)	To amend the Delhi Special Police Establishment Act, 1946.	Introduction, consideration and passing.
4.	The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021	To reform and speed up the Disciplinary Mechanism of the Institutes.	Introduction, consideration and passing.
5.	The Insolvency and Bankruptcy (Second Amendment) Bill, 2021	To further strengthen and streamline the Insolvency and Bankruptcy Code, 2016.	Introduction, consideration and passing.
6.	The Cantonment Bill, 2021	To provide for greater democratization, modernization and overall improvement in governance structure of Cantonment Boards.	Introduction, consideration and passing.
7.	Inter-Services Organizations (Command, Control and Discipline) Bill, 2021	To empower the Commander-in-Chief or the Officer-in-Command of Inter-Services Organisations in respect of persons subject to the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950, who are serving under or attached to his command, for maintaining of discipline and proper discharge or their duties.	Introduction, consideration and passing.
8.	The Indian Antarctica Bill, 2021	To provide harmonious policy and regulatory framework for India’s Antarctic activities and to provide national measures for protecting the Antarctic environment and dependent and	Introduction, consideration and passing.

		associated ecosystem as per the Antarctic Treaty, the Convention on the Conservation of Antarctic Marine Living Resources and to Protocol on the Environmental Protection to the Antarctic Treaty.	
9.	The Emigration Bill, 2021	To replace the Emigration Act, 1983 so as to establish a robust, transparent and comprehensive emigration management framework that facilitates safe and orderly migration.	Introduction, consideration and passing.
10.	The Cryptocurrency and Regulation of Official Digital Currency Bill, 2021	To create a facilitative framework for creation of the official digital currency to be issued by the Reserve Bank of India. The Bill also seeks to prohibit all private cryptocurrencies in India, however, it allows for certain exceptions to promote the underlying technology of cryptocurrency and its uses.	Introduction, consideration and passing.
11.	The Pension Fund Regulatory and Development Authority (Amendment) Bill, 2021	To amend Pension Fund Regulatory and Development Authority Act to fulfil the Budget Announcement 2019 regarding the separation of National Pension System Trust from Pension Fund Regulatory and Development Authority and to fulfil the Budget Announcement 2020 for ensuring universal pension coverage as well as strengthening PFRDA.	Introduction, consideration and passing.
12.	The Banking Laws (Amendment) Bill, 2021	To effect amendments in Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980 and incidental amendments to Banking Regulation Act, 1949 in the context of Union Budget announcement 2021 regarding privatisation of two Public Sector Banks.	Introduction, consideration and passing.
13.	The Indian Maritime Fisheries Bill, 2021	To repeal the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981; provide for the sustainable development of fisheries resources in the exclusive Economic Zone of India; the responsible harnessing of fisheries in the High Seas by the Indian Fishing Vessel; promotion of livelihoods of small-scale and artisanal fishers and related matters.	Introduction, consideration and passing.

14.	The National Dental Commission Bill, 2021	For setting up a National Dental Commission and to repeal the Dentists Act, 1948.	Introduction, consideration and passing.
15.	The National Nursing Midwifery Commission Bill, 2021	To repeal the Indian Nursing Council Act, 1947 and set up a National Nursing and Midwifery Commission which will have a transparent professional and accountable 'selected' Regulator rather than an 'elected' Regulator.	Introduction, consideration and passing.
16.	The Metro Rail (Construction, Operation and Maintenance) Bill, 2021	To replace the Metro Railways (Operation and Maintenance) Act, 2002 and the Metro Railways (Construction of Works) Act, 1978 and to provide legal framework for construction, operation and maintenance of metro rail projects including those under Public Private Partnership (PPP) mode.	Introduction, consideration and passing.
17.	The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021	To amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.	Introduction, consideration and passing.
18.	The Electricity (Amendment) Bill, 2021	The proposed amendments entail de-licensing other distribution business and bring in completion, appointment of Member from law background in Regulatory Commissions. Strengthening of Appellate Tribunal for Electricity (APTEL) penalty for non compliance of Renewable Purchase Obligation (RPO), prescribing Rights and Duties of Consumers etc.	Introduction, consideration and passing.
19.	The Energy Conservation (Amendment) Bill, 2021	To provide for enhanced new and additional financial, technological and capacity building support so as to meet Paris commitments and fully implement our Nationally Determined Contributions (NDCs) in a timely manner.	Introduction, consideration and passing.
20.	The National Transport University Bill, 2021	To re-designate National Rail and Transportation Institute (NTRI) as National Transportation University (NTU) and declare it as an autonomous body and Institute of National Importance (INI).	Introduction, consideration and passing.
21.	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Bill, 2021	Amendment in the List of Scheduled Tribes pertaining to the State of Uttar Pradesh.	Introduction, consideration and passing.

22.	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Bill, 2021	Amendment in the List of Scheduled Tribes pertaining to the State of Tripura.	Introduction, consideration and passing.
23.	The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2021	To prevent and combat trafficking in persons, especially woman and children, to provide for care, protection, assistance and rehabilitation to the victims, while respecting their rights, and creating a supportive legal, economic and social environment for them, and also to ensure prosecution of offenders, and for matters connected herewith or incidental thereto.	Introduction, consideration and passing.
24.	The National Anti-Doping Bill, 2021	To provide a legislative framework to the NADA for meeting the obligations of India under the Convention and the obligations of NADA as signatory of WADA Code, as amended from time to time.	Introduction, consideration and passing.
25.	The Farm Laws Repeal Bill, 2021	To repeal the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020, the Farmers (Empowerment and Protection) Agreement of Price Assurance, Farm Services Act, 2020, and the Essential Commodities (Amendment) Act, 2020.	Introduction, consideration and passing.
26.	The Mediation Bill, 2021	The Bill proposes for pre-litigation mediation and at the same time safeguards in the interest of the litigants to approach the competent adjudicatory forums/courts in case an urgent relief is sought.	Introduction, consideration and passing.

II – FINANCIAL BUSINESS

1. Presentation, discussion and voting on Second Batch of Supplementary Demands for Grants for the year 2021-22.

UTPAL KUMAR SINGH
Secretary General